

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 28
(IB)-1527(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

Vs

Brys Hotels Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Varsha Banerjee, Adv. In IA-6187/2022

For the Respondent : Mr. Dhruv Pande, Adv. For the R-5

For the Bank of Baroda : Mr. Sougat Sinha, Adv.

ORDER

IA-4991/2022, IA-4976/2022, IA-5007/2022, IA-5721/2020,
CA-2815/2019

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 30.09.2024**.

IA-6187/2022, IA-5343/2023

The prayer in IA-5343/2023 is as follows:

“a) Allow the present application

b) Pass such and further order /order's as may be deemed fit and proper in the facts and circumstances of the instant case.”

Ld. Counsel Mr. Sougat Sinha appeared on behalf of the Bank of Baroda in IA-5343/2023 and sought to be impleaded along with the RP as Respondent in IA-6187/2022.

Ld. Counsel Ms. Varsha Banerjee appeared on behalf of the Applicant in IA-6187/2022 and stated that she has no objection to the impleadment of Bank of Baroda.

Accordingly, the IA-5343/2023 is allowed and stands disposed of and list the IA-6187/2022 for a physical hearing on 30.09.2024.

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**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

09.07.2024
Vinod Arora